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(a) the names of cricketers involved in match fixing;

(b) the action initiated by the Government to curb such antinational activities;

(c) the action likely to be taken against the public servants and nonpublic servants; and

(d) the reasons for not treating all players as public servants when they are representing the country?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI P. RADHAKRISHNAN): (a) to (d) CBI has indicted 5 Indian cricketers *viz.*, Ajay Sharma, Manoj Prabhakar, Mohd. Azharuddin, Ajay Jadeja and Nayan Mongia. **CBI** has also indicted some foreign cricketers. Ajay Sharma and Azharuddin fail in the category of public servants since they are employees of Public Sector Undertakings. The Ministries of Home Affairs, External Affairs etc. were asked to offer their advice. When advice of all Ministries is received. Government will decide future course of action.

Reducing the Number of One Day Cricket Matches

1434. SHRI DIPANKAR MUKHERJEE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a)the number of test matches and one day cricket matches played by India during last three years;

(a) whether most of the allegations of match fixing and betting are pertaining to one day matches;

(b) if so, whether Government are advising BCCI to reduce one day matches and fix more test matches;

(c) if not, the reasons therefor; and

(d) whether Government are enquiring into the collision, if any, between one day match sponsors and betting agencies/persons, if not the reasons therefor?

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THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI P. RADHAKRISHNAN): (a) to (e) The information is being collected from Board of Control for Cricket in India (BCCI) and will be laid on the Table of the House. A view will be taken in this regard after getting the information from BCCI.

CBI's comment against BCCI in match fixing

† 1435. SHRI RAJ MOHINDER SINGH: SHRI RAM JETHMALANI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the CBI has commented against Board of Control for Cricket in India also in its match- fixing investigation report;

(b) if so, what are the details of the said comments;

(c) whether action has been taken against the accused cricket players after release of the CBI report;

(d) whether it is a fact that other countries have also taken action, after the release of above report; and

(e) if so, what action has been taken against Board of Control for Cricket, until now?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI P. RADHAKRISHNAN): (a) Yes, Sir.

(b) A copy of extracts from CBI report pertaining to its observation on the functioning of BCCI is given in the enclosed statement. (*See* below)

(c) The Government has referred the report to the concerned Ministries seeking their advice about the future course of action. BCCI has also been given a copy of the report for taking action against the indicted persons as per its rules and Code of Conduct. BCCI has, however, suspended the indicted players for the time being and it will decide final action after

[†]Original notice of the question was received in Hindi.